



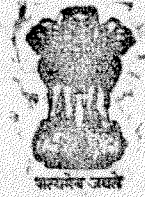
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# The Gujarat Government Gazette

## EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

### PART IV

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The following Act of the Gujarat Legislature, having been assented to by the Governor on the 31st March 1961 is hereby published for general information.

M. G. MONANI,  
Secretary to the Government of Gujarat,  
Legal Department.

#### GUJARAT ACT No. IX OF 1961

*( First published, after having received the assent of the Governor  
in the " Gujarat Government Gazette " on the  
31st March 1961.*

An Act further to amend the Bombay Finance Act, 1932

It is hereby enacted in the Twelfth Year of the Republic of India as follows :—

1. This Act may be called the Bombay Finance ( Gujarat Amendment ) Short title, Act, 1961.

Insertion of  
new sec-  
tion 22A in  
Bom. II of  
1932.

2. In the Bombay Finance Act, 1932 in Part VI after section 22, the following new section shall be inserted, namely :—

Power of  
State  
Government  
to withdraw  
provisions of  
this Part  
from any  
area.

“ 22A. In respect of any area notified under section 22, the State Government may, by notification in the *Official Gazette*, direct that section 22 and other provisions of this Part shall cease to be in force in such area with effect from such date as may be specified in the notification and thereupon section 7 of the Bombay General Clauses Act, 1904 shall apply to such cesser as if such cesser were a repeal of an enactment by a Gujarat Act. ”.